

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**(IB)-918(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP

.... Petitioner

Vs

Rakesh Aggarwal

.... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP

: Mr. Abhishek Devgan, Adv. Along with Mr. Manohar  
Lal Vij, RP in person

For the Respondent

: Mr. Sahil Chandra, Adv.

**ORDER**

**IA-106/2024**

**Arguments Heard, Order Reserved.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

15.07.2024  
Vinod Arora